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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO: 431 OF 1991

Date of decision: November, 14, 1991.

Gobinda Prasad Rath : Applicant

Versus

Union of India and others : Respondents

For the applicant : M/s. Devanand Mishra,
Deepak Misra,
R. N. Naik,
A. Deo, B. S. Tripathy
P. Panda, Advocates

For the Respondents : Mr. P. N. Mohapatra,
Standing Counsel
(Central)

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE CHAIRMAN

A N D

THE HONOURABLE MR. J. C. ROY, MEMBER (ADMN.)

1. Whether reporters of local papers may be allowed to see the judgment? Yes.
2. To be referred to the reporters or not?
3. Whether Their Lordships wish to see the fair copy of the judgment? Yes.

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JUDGMENT

K.P.ACHARYA, V.C.

In this application Under section 19 of the ~~Central~~ Administrative Tribunals Act, 1985, the Petitioner prays for a direction to the Opposite Parties to dispose of the representation of the Petitioner contained in Annexure-1.

2. The Petitioner was transferred from Cuttack to Bhubaneswar. His prayer for quashing the order of transfer was rejected by a Single Judge in O.A. No.265 of 1991. Thereafter this application has been filed. The Petitioner has filed a representation before the Competent Authority for reconsidering the transfer of the Petitioner and this has been filed on 4.11.1991. Registry has rightly pointed out that this application is premature because it is not expected that the representation can be disposed of within 10 days only. However, consideration of the representation is dependent upon the discretion of the Competent Authority. But we will say the Competent Authority may dispose of this representation as soon as possible according to law.

3. We have heard Mr. P.N.Mohapatra learned Standing Counsel(Central) who has raised an objection that the case is premature.

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4. Thus the application is accordingly disposed of leaving the parties to bear their own costs.

..... 14.11.91

MEMBER (ADMINISTRATIVE)

..... *Karan Singh* (4-XI-91)

VICE CHAIRMAN



Central Administrative Tribunal,
Cuttack Bench, Cuttack/K. Mohanty,
November 14, 1991.